I THE INDIAN LAW INSTITUTE

The Institute

The Indian Law Institute (ILI) was founded in 1956 primarily with the objective of promoting and conducting legal research. It was established as a result of the efforts of the leading jurists of India for over a number of years. It is a truism that a sound legal order is the basis of a democratic society, because law is one of the major instrumentalities by which a society can hope to prosper and develop. There were many important reasons impelling the establishment of a national legal research centre. First, there was a need for reinvigorating legal research as the law, the legal research and the legal education had been neglected areas in India, both before and after Independence. Second, there was a need for a sustained institutionalized research encompassing projects requiring field studies and group thinking. Third, it was necessary to bring together different branches of the legal profession, namely, judges, lawyers and law teachers with a view to develop an integrated approach to law in society.

The objectives of the Institute are to cultivate the science of law, to promote advanced studies and research in law so as to meet the social, economic and other needs of the Indian people, to promote systematization of law, to encourage and conduct investigations in legal and allied fields, to improve legal education, to impart instructions in law, and to publish studies, books, periodicals, etc.

The Institute is an autonomous body registered under the Societies Registration Act, 1860. The autonomous character of the Institute and its independence ensure the requisite academic freedom to carry out its objectives and meaningful research. Its funds come mainly from the Government of India, Ministry of Law & Justice and also from membership fees and sale of its publications. The membership of the Institute is now nearly three thousand four hundred thirty two representing the persons interested in the study and advancement of law.

Hon’ble Chief Justice of India is the ex-officio President of the Institute. The Law Minister of Government of India is its ex-officio Vice President. Judges of the Hon’ble Supreme Court of India and High Courts, Lawyers, Government officials, Vice Chancellors, Deans and Professors of Law are represented in the Governing Council of the Institute.

Deemed University

The Indian Law Institute was granted Deemed University status in 2004 vide Government of India, Ministry of Human Resource Development Notification No.F.9-9/2001-U.3 dated 29.10.2004. Institute has been accredited with ‘A’ Grade (CGPA 3.35 out of 4.00) by NAAC in March 2017. After the visit and review by the UGC Expert Committee, the UGC approved the inclusion of Indian Law Institute u/s 12B of the UGC Act in June 2018. The Indian Law Institute was granted Grade II Autonomy by University Grants Commission on the basis of score accreditation.

After the declaration of the Indian Law Institute a Deemed University in the year 2004, the institute launched research oriented LL.M. – 2 Year (Full Time) and Ph.D. Programmes. In the
year 2009-2010, the institute introduced LL.M. – 3 year (Evening) programme. The Institute has introduced its flagship LL.M - 1-year (Full-Time) programme for the academic session 2013-14. The programme is designed in such a way that the students are equipped with comparative understanding of legal systems and concept of ‘justice’ in the globalized world. The Institute believes to create individuals who can play a significant role in evolving new concepts and interpretations best fitted with global practices when they join bar, bench or academic. The LL.M. Programmes covers important areas like International Trade Law, Intellectual Property Rights Law, Criminal Law, Human Rights and Judicial Administration. The peculiarity of the LL.M. course of the Indian Law Institute is in the writing of research paper by students as an essential ingredient of the Programme. The idea is to help the students to acquire sufficient expertise in teaching and doing research simultaneously so that in future there may be a band of law teachers for universities and national law schools.

The Institute has Ph.D. programme. As of now, there are 26 scholars. The regulation is structured in such a manner that only a person with outstanding ability acquires the degree of Ph.D. from the Indian Law Institute.

The Institute conducts Post Graduate Diploma Courses in vital areas like Corporate Law and Management, Cyber Law, Intellectual Property Rights Law and Alternative Dispute Resolution (ADR) etc. The P.G. Diploma Programmes have been attracting students from different segments of the society. Diploma in Corporate Law is recognized by the Government of India for jobs as Company Secretaries in companies having paid up share capital of less than rupees two crores. The courses in other Diplomas are structured in such a manner that the takers can engage themselves as practitioners/consultants. These courses are taught through latest techniques and methodology. The syllabi blending theory and practice help the students to acquire sufficient knowledge in the areas concerned. This makes them highly competitive and dynamic. The minimum qualification prescribed for admission to the P.G. Diploma Courses is a Graduate Degree recognized by Indian University.

The Institute also provide Online Certificate Courses of duration three months in IPR, Information Technology in the Internet Age” and “Cyber Laws”.

Building

The Institute was housed in the Supreme Court building till 1962. Later it constructed its own building opposite to Supreme Court at Bhagwan Dass Road, New Delhi on one and a half acre of land. The building is a magnificent structure, having four floors. The ground floor covers the Institute’s library, stack rooms for books, Conference Halls, Seminar and class rooms and offices for the faculty, research and administrative staff. All classrooms & lecture halls were renovated. The class rooms and halls are equipped with latest audio gadgets and lighting arrangements needed for conducting seminars, training programmes and workshops in the Institute.

Library

The Institute’s library is one of the leading law libraries in India and contains around 82,500 volumes. It receives about 190 current legal periodicals including serial publications. The library remains open from 9.00 a.m. to 8.00 p.m. on all working days and from 10.00 a.m. to 5.30 p.m.
on Saturdays and from 10.00 a.m. to 4.00 p.m. on Sundays. The library remains closed on National and Gazette Holidays. Mezzanine Floor of the library remains closed on Sundays.

A separate wing of library issues books to the students of the Post Graduate Diploma and LL.M. programmes. The ILI Library has computerized its entire catalogue to provide access to the computerized information about the availability of books, journals, Commissions and Committees Reports and other publications with the help of OPAC and WEB OPAC. Separate collection of 5,000 books has been kept at the mezzanine floor of the main hall of the Library donated by the legal luminaries. Library enriched its collection by adding eBooks of various renowned publishers such as Oxford University Press, Cambridge University Press, Hart Publishing and Elgar Online.

The library subscribe the renowned databases i.e. West Law India, Lexis India, JSTOR, Hein Online, SCC Online, Manupatra, Economic and Political Weekly Online, The Laws, Taxmann.com, World e Book Library and South Asia Archive etc. The students/ users can access these databases through IP within the campus.

The Institute also deposits its Ph.D. theses in UGC-Shodhganga. The Institute theses can be accessed from Shodhganga Data Base. The Institute is also a part of National Digital Library of India and the digitized collection of the Institute is also accessible through National Digital Library of India.

The library is well equipped to facilitate the visually impaired students with JAWS Talking Software, Pearl Instant Reader and Angel Pro Talking Digital Pocket Daisy Player, E-Book Reader, Music Player, Radio Cum Voice Recorder- All in One.

Library has Off Campus Access for its subscribed eResources, which is provided only to the authorized users of the Library. User IDs and passwords are provided to authorized users for accessing the E-Resources from remote locations. Library has Wi-Fi Technology. This facility is provided to our students bearing Laptop through campus intranet system. Previous year question papers for LL.M and various Diploma offered by the Institute are accessible through the website.

**Legal Information Resource Centre (LIRC)**

The ILI has set up a Legal Information Resource Centre with latest technology computers, heavy-duty printers with Wi-Fi Connectivity. All the computers have been equipped with facility to access all renowned legal databases. The legal information, which is retrieved by the Centre is relating to case laws, Constitutions, legislations, rules & regulations, Parliamentary debates, Commissions’ & Committees’ Reports, legal articles and rare documents. The retrieved information is provided through printouts and e-mails to readers. Legal Information Resource Centre (LIRC) remain closed on Saturdays and Sundays. The Anti Plagiarism Software- Turnitin is also available for the researchers for maintaining the research ethics and professional integrity.
Digitization of ILI Publications and Rare Documents

The Indian Law Institute has digitized the ILI publications and rare documents of the library. The institute has released its publications, rare documents, law reports on the website for free and wider access. Digitized Material available on the Website includes *Journal of the Indian Law Institute* from 1958 to 2018, volume 1 to 60, *Annual Survey of Indian Law* from 1965 to 2016, Volume 1 to 52, *Index to Indian Legal Periodicals* from 1963 to 2016, volume 1 to 54, various Commission and committee reports, Indian Law institute Publications, Rare documents, Federal Court Reports, Indian Law Reports- Allahabad, Bombay, Calcutta, Lahore, Lucknow, Madras, Patna and Rangoon from 1876 to 1940, Bengal Law Reports from 1868 to 1875, Weekly Reporter- Sutherland from 1887 to 1893, Indian High Court Reports- Calcutta, Bombay High Court Reports from 1862-1875 and Madras High Court Reports from 1862-1875. The link to access the collection is: http://14.139.60.114:8080/jspui.

Publications

Apart from the publication of books, reports and studies of its research projects, the ILI has been publishing a quarterly *Journal of the Indian Law Institute* (ISSN No. 00019 5731) carrying research articles on topics of current importance. It is a very highly rated Journal of international repute. It is on exchange with over 117 Indian and foreign periodicals. Besides, the Institute brings out every year a very prestigious publication: *Annual Survey of Indian Law* (ISSN No. 0570 2666) in which the latest trends in every branch of law of importance is captured and presented. In addition, Indian Law Institute has introduced *ILI Law Review Journal* (Online Quarterly Journal) wherein articles of the students are also considered for publication (ISSN (Online) Number ISSN 0976 – 1489).

The ILI also publishes a Newsletter every quarter. Information on all the activities of the Institute as well as critical comments on important decisions handed out by the Supreme Court are regularly published for the benefit of members of the Institute/ legal fraternity.

National Academic Depository

The Indian Law institute has joined the digital depository in NAD through NSDL Database Management Limited for the purpose of Lodging, retrieving, authentication and online verification of Academic Awards in March 2018. It maintains the authenticity, integrity and confidentiality of academic awards.

International Conference/ Workshops, Summer Courses/ Training Programmes and Project Studies

The Institute organizes national and international seminars, conferences, summer courses, symposia, lectures and training programmes from time to time. The Institute also undertakes project studies from various government departments on important topics of law.
II PRESIDENT

During the period under report, the Institute had the honour of being headed by Hon’ble Mr. Justice Dipak Misra (28.08.2017 to 02.10.2018) and Hon’ble Mr. Justice Ranjan Gogoi (w.e.f. 03.10.2018 onwards), Chief Justices of India/ President of the Institute.

III DIRECTOR

Professor (Dr.) Manoj Kumar Sinha was the Director of the Institute for the reporting period.

IV REGISTRAR

Shri Shreenibas Chandra Prusty was the Registrar of the Institute for the reporting period.

V MEETINGS OF THE COMMITTEES

The various committees constituted under the chairmanship of the Hon’ble Judges, Supreme Court of India for the effective functioning of the Institute are hereunder:

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Name of the Committee</th>
<th>Chairman of the Committees</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Academic Council</td>
<td>Hon’ble Mr. Justice Sharad Arvind Bobde</td>
</tr>
<tr>
<td>2.</td>
<td>Finance Committee</td>
<td>Hon’ble Mr. Justice L. Nageswara Rao</td>
</tr>
<tr>
<td>3.</td>
<td>Library Committee</td>
<td>Hon’ble Mr. Justice N. V. Ramana</td>
</tr>
<tr>
<td>4.</td>
<td>Building Committee</td>
<td>Hon’ble Mr. Justice Arun Mishra</td>
</tr>
<tr>
<td>5.</td>
<td>Membership Committee</td>
<td>Hon’ble Mr. Justice A.M. Khanwilkar</td>
</tr>
</tbody>
</table>

During the period under report, the different Committees of the Institute met on the following dates:

1. Governing Council 05.07.2018
2. Executive Committee 05.07.2018
3. Academic Council 24.04.2018
5. Library Committee 23.04.2018, 16.11.2018

VI MEMBERSHIP

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Type of Membership</th>
<th>No. of Members as on 31.3.2019</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Founder</td>
<td>30</td>
</tr>
<tr>
<td>2.</td>
<td>Life</td>
<td>2700</td>
</tr>
<tr>
<td>3.</td>
<td>Ordinary</td>
<td>306</td>
</tr>
<tr>
<td>4.</td>
<td>Corporate</td>
<td>137</td>
</tr>
<tr>
<td>5.</td>
<td>Honorary</td>
<td>23</td>
</tr>
<tr>
<td>6.</td>
<td>Ex- Officio</td>
<td>236</td>
</tr>
<tr>
<td></td>
<td>Total</td>
<td>3432</td>
</tr>
</tbody>
</table>
VII STATE UNITS OF THE INDIAN LAW INSTITUTE

At present the following are the State Units of the ILI:

1. Allahabad State Unit of the ILI
   Allahabad High Court
   Allahabad, U.P. 211 001

2. Andhra Pradesh State Unit of the ILI
   Hyderabad High Court
   Hyderabad 500 034

3. Assam State Unit of the ILI
   Gauhati High Court
   Gauhati, Assam 781 001

4. Chhattisgarh Unit of the ILI
   High Court of Chattisgarh
   Bilaspur, Chattisgarh 495 220

5. Gujarat State Unit of the ILI,
   High Court of Gujarat,
   Ahmedabad Gujarat 380 060

6. Himachal Pradesh State Unit of the ILI
   High Court of Himachal Pradesh
   Shimla, Himachal Pradesh – 171 001

7. Jammu and Kashmir Unit of the ILI
   High Court of Jammu and Kashmir Srinagar,
   Jammu and Kashmir 190 001

8. Karnataka State Unit of the ILI
   High Court of Karnataka,
   Bengaluru
   Karnataka 560 001

9. Kerala State Unit of the ILI
   High Court of Kerala
   Kochi, Kerala 682 031

10. Maharashtra State Unit of the ILI
    High Court of Bombay,
    Mumbai, Maharashtra 400 032
VIII DISTINGUISHED FELLOWS

The Indian Law Institute was honoured to have the following eminent persons as distinguished fellows of the Institute:

- Mr. Justice M.N Venkatachaliah

IX HONORARY PROFESSORS

The Institute is honoured by the association of the following scholars, who have shown keen lively interest in Indian Law Institute and third world socio-legal developments:

- Dr. Rajeev Dhavan, Senior Advocate, Supreme Court of India, Formerly of the University of West London.
- Professor Clarence J.Dias, International Centre for Law in Development, New York.
- Professor Yash Ghai, Professor of Public Law, University of Hong Kong.
- Professor A.R Blacksheild, La Trobe University, Australia.
X PUBLICATION

Research Publications Released

i. Journal of Indian Law Institute

The Indian Law Institute has been publishing the quarterly journal, the Journal of the Indian Law Institute (JILI). It contains research articles on topics of current importance. It is a referred journal of international repute. The following issues of the journal have been published during the period:

Vol. 60 No. 2 (April – June, 2018)
Editor : Prof. (Dr.) Manoj Kumar Sinha

Vol. 60 No. 3 (July – Sept., 2018)
Editor : Prof. (Dr.) Manoj Kumar Sinha

Vol. 60 No. 4 (Oct – Dec, 2018)
Editor : Prof. (Dr.) Manoj Kumar Sinha

Vol. 61 No. 1 (Jan – Mar. 2019)
Editor : Prof. (Dr.) Manoj Kumar Sinha

ii. ILI Law Review

ILI Law Review 2018 (Summer Issue & Winter Issue)– E-Journal is available at the ILI website.

The digitized version of Journal of the Indian Law Institute from 1958 to 2018, volume 1 to 60 was released on the website of the Indian Law Institute.

iii. Book Reviews

The following faculty member of the Institute contributed Book Reviews in the issues of the journals:-

Prof. (Dr.) Furqan Ahmad Gitanjali Nain Gill, Environmental Justice in India The National Green Tribunal (2017) – JILI Volume 60 No. 1 (Jan – March, 2018)

Dr. Jyoti Dogra Sood K I Vibhute, PSA Pillai’s Criminal Law (2017) JILI Volume 60 No. 3 (July – September, 2018)
Prof. (Dr.) Furqan Ahmad  Usha Tandon, Mohan Parasaran and Sidharth Luthra, Biodiversity Law, Policy and Governance (2018) – JILI Volume 60 No. 3 (July- Sept. 2018)


Editor : Prof. Manoj Kumar Sinha
Assistant Editors : Dr. Anurag Deep, Dr. Susmitha P. Mallaya
Editorial Assistant : Rashi Khurana

The following faculty members of the Indian Law Institute contributed to the Annual Survey of Indian Law - 2017:

1. Professor (Dr.) Manoj Kumar Sinha  International Law
2. Professor (Dr.) S. Sivakumar  Central Legislation
3. Professor (Dr.) Furqan Ahmad  Muslim Law
4. Dr. Anurag Deep  Socio Economic Crimes
5. Dr. Jyoti Dogra Sood  Criminal Law
6. Ms. Arya A. Kumar  Company Law
7. Dr. Deepa Kharb  Cyber Law
8. Dr. Susmitha P. Mallaya  Banking & Insurance Law
9. Mr. Stanzin Chostak  Forest & Tribal Law
10. Ms. Latika Vashist  Women and the Law

UPDATION OF “DIGITIZED VERSION OF ANNUAL SURVEY OF INDIAN LAW (1965 – 2017)”

The digitized version of “Annual Survey of Indian Law” containing ASIL published since 1965 has been updated. It contains 53 volumes from 1965 to 2017. The Digitized version of ASIL is in PDF format. The Digitized version in single DVD is user friendly. The search engine of DVD contains metadata search (Author, Title, and Combination); Full Text search and search within documents options.

v. ILI Newsletter

The Indian Law Institute has been publishing quarterly ‘ILI Newsletter’. The newsletter contains details of the activities undertaken by the Institute during the quarter and the forthcoming activities. It also carries the case comments written by the ILI faculty on the leading cases decided by the Supreme Court during the quarter. The following issues of the Newsletter were published during the period (April 2018 – March 2019).

Vol. XX No. 2 (April – June, 2018)
Vol. XX No. 3 (July – Sept., 2018)
Vol. XX No. 4 (Oct. – Dec., 2018)
Vol. XXI No. 1 (Jan. – March, 2019)
vi. **Index to Indian Legal Periodicals – 2015 & 2016 (Volume 53 & 54)**

The Index to Indian Legal Periodicals, published by the Indian Law Institute, indexes periodicals (including year books and other annual publications) pertaining to law and related fields being received by the ILI Library. Articles, case comments, notes and other materials are included irrespective of the length of the material.

vii. **Book on IPR and Human Rights with Special Emphasis on India**

The book explores the interface between Intellectual Property Rights (IPR) and Human Rights (HR), especially in the Indian context. On one hand, it is argued that IPR is important as it encourages and incentivizes creativity and innovativeness. On the other hand, public interest or human rights to accessibility of such product of intellect is also important. Hence what becomes crucial is the act of counterbalancing both these points of interest. The book contains essays on important aspects of IPR and HR and examines whether IPR promotes human rights and how can rights of creators be placed alongside wider public interest of accessibility in each field of IPR? Importantly, what are the steps/ approaches in India in striking a balance between both these interests? This book was edited by Prof. Manoj K. Sinha and Ms. Jupi Gogoi.


The book covers the Indian journey of the law of sedition during British period from Macaulay to Maurice Gwyer. The competing claims of democratic values and desirability of the provision of sedition law is examined. The Constituent Assembly Debates and position in the US, UK and New Zealand is deliberated. The Supreme Court and High Court decisions on section 124A, section 108 of CrPC 1973 is examined in detail. The cases include *Bharati Press, Kedar Nath Singh, Balwant Singh, Arup Bhuiyan, Common Cause*. The book presents a comparative analysis of these decisions with the Privy Council and Federal Court decisions as well as US Supreme Court decisions of *Brandenberg* and *Humanitarian Law Project*, etc. The study examines the Law Commission of India reports and six Bills of the Parliament on section 124A besides opinion of distinguished experts on retention or repeal of section 124A. The work also suggests reforms in the law and attempts to present a Bill. A couple of cases decided in 2019 has also been critically evaluated and added in the appendix.

The book would be meaningful for the advocates, academicians, enforcement agencies, journalists, judges, researchers and students etc. This book was edited by Prof. Manoj K. Sinha and Dr. Anurag Deep.
XI ACADEMIC PROGRAMMES

Admissions for the Academic Session 2018-2019

The scheme for conducting of LL.M. – 1 yr. Programme has been adopted as per the UGC guidelines. The admission process for LL.M. (Full Time – 1 year), and Post Graduate Diploma programmes was started as per the schedule approved by the Academic Council i.e. 24th April, 2018. The Common Admission Test to the LL.M. Programmes was conducted on 09.6.2018 at Delhi at the Indian Law Institute. 827 candidates appeared for LL.M. – 1 yr. Programme. The result of All India Common Admission Test was notified on June 22, 2018 as per the approved schedule. The total number of admission made for Academic year 2018-2019 is as under:

<table>
<thead>
<tr>
<th>Programme</th>
<th>Number of Students</th>
</tr>
</thead>
<tbody>
<tr>
<td>LL.M (1 Year)</td>
<td>38 students</td>
</tr>
<tr>
<td>Post Graduate Diploma Courses</td>
<td>303 students</td>
</tr>
<tr>
<td><strong>Total Number of students admitted</strong></td>
<td><strong>341 students</strong></td>
</tr>
</tbody>
</table>

The classes for LL.M 1 year commenced from August 1st, 2018. Whereas the classes for Post Graduate Diploma Courses were commenced from August 1, 2018.

Admission to Ph. D Programme – 2018

The viva/ presentation of the shortlisted Forty five candidates (33 from exempted and 12 from non exempted category) for admission to the Ph.D. Programme – 2018 was conducted on July 23, 2018 under the Chairmanship of Prof. (Dr.) Ranbir Singh. The committee selected Eight candidates in the merit list for grant of admission to the Ph.D.-2018 programme on Full Time Basis. Classes for Ph.D. Course Work were commenced from September 11, 2018.

Examination – 2018-2019

- The Viva-Voce / open defense session for award of Ph.D. Degree of Ms. Mallika Ramachandran was held on 23.04.2018. On the recommendation of the Viva-Voce Examination Board and approval of the Academic Council, the Ph.D. Degree was awarded to Ms. Mallika Ramachandran on 24.04.2018.

- The All India Admission Test -2018 to the LL.M. (1 Year) Programme and Ph.D. Programme was conducted on 09.6.2018 at Indian Law Institute, Delhi. Total 827 and 101 candidates appeared for LL.M. and Ph.D. Admission Test respectively. The results of All India Admission Test & Ph.D. Admission Test were notified as per the approved schedule.
➢ The Annual Examination-2018 of Post Graduate Diploma Courses (Session 2017-18) were conducted successfully during 13\textsuperscript{th} to 27\textsuperscript{th} April, 2018. The result of the Annual Examination was declared in the month of June, 2018.

➢ The LL.M. 1 Year (II\textsuperscript{nd} Semester) Examination was conducted during 14-24 May, 2018 and Dissertation viva-voce/ Presentation were conducted in the month of July, 2018 and the result of the same was declared in the month of August, 2018.

➢ The Supplementary Examination for LL.M. 1 year (2\textsuperscript{nd} & 3\textsuperscript{rd} Trimesters) and LL.M. 2 year (2\textsuperscript{nd} & 4\textsuperscript{th} Semester) were held in the month of May, 2018 and the result of the same was declared in the month of August, 2018.

➢ The Ph.D. Course Work Examination was successfully conducted from May 25-29, 2018. The Presentation for Ph.D. Course Work Examination (Paper-III) was held in the month of July, 2018.

➢ The LL.M. 1 Year (1\textsuperscript{st} Semester) Examination were conducted in December, 2018 and the result of the same was declared in the month of February, 2019.

➢ The Supplementary Examination for Post Graduate Diploma Courses was conducted in the month of September-October, 2018 and the result of the same was declared in the month of October, 2018.

➢ The Supplementary Examination for LL.M. 1 year was held in the month of November, 2018 and the result of the same was declared in the month of December, 2018.

➢ The Viva-Voce / open defense session for award of Ph.D. Degree of Ms. Gauri V. Nayak was held on 15.02.2019. On the recommendation of the Viva-Voce Examination Board and approval of the Academic Council, the Ph.D. Degree was awarded to Ms. Gauri V. Nayak on February 28, 2019.
XII ACTIVITIES AT THE INSTITUTE

A. INTERNATIONAL CONFERENCES/ WORKSHOPS /SEMINARS/ CERTIFICATE COURSE / SEMINAR COURSE

❖ National Seminar on Children of Incarcerated Parents: Issues and Challenges

The Indian Law Institute and Centre for Comparative Studies in Personal Laws, National Law University jointly organized a National Seminar on Children of Incarcerated Parents: Issues and Challenges on March 27, 2019 at the Plenary Hall of the Institute. The seminar aimed at highlighting different issues related to the “Children of Incarcerated Parents” from human rights perspective and our criminal justice system’s initiative to resolve such issues.

Ms. Jyotika Kalra, Member, NHRC inaugurating the seminar

❖ Two days National Seminar on “100 years of ILO and Future of Work: Labour Policy

The National Labour Law Association and Indian Law Institute jointly organized two days National Seminar on “100 Years of ILO and Future of Work: Labour Policy and the Law” on March 13-14, 2019 at ILI. The seminar was inaugurated by an esteemed panel of guests, the panel succinctly introduced the issues that were to be deal and discussed in the following technical sessions of the seminar.
Conference on “A 3-D Perspective on Indian Intellectual Property Distinct, Diverse and Democratic?”

The Indian Law Institute in collaboration with University of Pennsylvania Law School and IDIA organised a Conference on “A 3-D Perspective on Indian Intellectual Property Distinct, Diverse and Democratic?” on March 5, 2019. Drawing on the attributes of section 3(d) of Indian IPR Law, the conference (conceptualized by University of Pennsylvania Law School and IDIA) looked into whether other provisions in Indian IP law (in particular, copyright law and plant variety protection law) reflected similar values: of distinctiveness, diversity and democracy.

International Conference on Quality Control in Criminal Investigation

The Indian Law Institute has continued its research co-operation with the Centre for International Law Research and Policy (‘CILRAP’). In August 2017, the Institute hosted and co-organized with CILRAP an international conference on the ‘Philosophical Foundations of International Criminal Law’. Eighteen months later, on February 22-23 2019, the Institute has again hosted and co-organized a conference, this time on ‘Quality Control in Criminal Investigation’.

This third leg of CILRAP’s broadly-based ‘Quality Control Project’ concerns the phase that encompasses criminal investigation and case-preparation, that is, between the opening of criminal investigation and start of trial. As with the earlier legs of the wider project - called ‘Quality Control in Fact-Finding’ and ‘Quality Control in Preliminary Examination’ - the focus is on core international crimes, but it also includes perspectives from other fact-rich crime such as serious fraud and organised crime (human trafficking).
Hon'ble Mr. Justice Madan B.Lokur addressing the audience

Views from the technical session of the international conference

- **One Day International Seminar on Protection of Women and Children Rights : Issues & Challenges**


- **One Day Consultation on “Child Welfare Committees (DCPCR)”**

  The Indian Law Institute in collaboration with Delhi Commission for the Protection of Child Rights (DCPCR) organized a One-Day Consultation on Child Welfare Committees on December 15, 2018 in the Plenary Hall of the Indian Law Institute. The consultation programme was inaugurated by Mr. Ramesh Negi, Chairperson, DCPCR.
IDIA Annual awards and Conference

The Indian Law Institute in collaboration with the Increasing Diversity by Increasing Access to Legal Education (IDIA), a Charitable Trust organised the annual Conference on “Law and Storytelling” at the Indian Law Institute on December 8, 2018. This was the second year of collaboration between ILI and IDIA to organise a day-long conference on interesting and thought provoking thematic topics relating to the law. This year’s conference theme was “Law and Storytelling” wherein distinguished Judges of the Hon’ble Supreme Court and High Courts, Senior Advocates of the Bar, Law firm partners, academics and even writers and professional storytellers grace the occasion with their wonderful insights into their own experience of using the medium of storytelling to understand, explain and apply the law to cases at hand.
Hon’ble (Dr.) Justice D.Y Chandrachud delivering the keynote address

View from the Conference


National Law University, Delhi jointly with Indian Law Institute and other organisations organised an International Conference on “Digital Transformation: Preservation, Policy and Privacy “(ICDT-2018) on November 29-December 1, 2018 at National Law University, Delhi.

Conference of Vice-Chancellors of National Law Universities on Legal Education Reforms
Different views from the Two-day Conference

The Supreme Court of India in collaboration with the Indian Law Institute organised a Two Day Conference of Vice-Chancellors of National Law Universities on Legal Education Reforms on September 1-2, 2018 at the Plenary Hall of the Indian Law Institute, New Delhi. Envisaged and conceptualized by the Hon'ble Chief Justice of India the conference was held to moot over the issues on ‘Legal Education Reforms’ and to brainstorm the solutions to these seemingly intractable issues. The two day conference consisted of four sessions addressing the issues and challenges of legal education in India, exploring research domains, innovative methods of teaching and necessary reformative steps for improvement of the legal education. The Conference commenced with an optimistic note by the inaugural address by the Hon'ble Shri Justice Dipak Misra, Chief Justice of India/President, ILI along with the Senior Judges of the Supreme Court.

❖ Conference on ‘National Initiative to Reduce Pendency and Delay in Judicial System’
The Supreme Court of India in collaboration with the Indian Law Institute organised a Conference on ‘National Initiative to Reduce Pendency and Delay in Judicial System’ on July 27-28, 2018 at Pravasi Bharatiya Kendra, New Delhi. Hon’ble Shri Justice Dipak Misra, Chief Justice of India/President, ILI inaugurated the Conference. The conference was an attempt to bring together judges, lawyers and academicians to deliberate the issues of pendency and delay in the judicial system. Another objective was to take stock of technological advancements which may be useful and may be effectively used in the justice administration.

The Indian Law Institute organized two days National Workshop on “Intellectual Property: Procedure and Practice” on April 20-21, 2018 at the Plenary Hall of ILI.

The objectives of the workshop was to empower students with the practical understanding of issues pertaining to procedure, processing, management and enforcement of intellectual property i.e. the filing, drafting, valuation, licensing etc. It intends to provide a platform for academicians, professionals and students to interact and discuss contemporary issues related to Intellectual Property practice.

From L-R, Professor Manoj Kumar Sinha, Shri P.K. Malhotra, Shri Shreenibas Chandra Prusty and Dr. Deepa Kharb

B. TRAINING PROGRAMMES

I. The Indian Law Institute in collaboration with National Human Rights Commission have organized the following Training Programmes:


The Indian Law Institute in collaboration with National Human Rights Commission organized Two Days Training Programme for Police Personnel on “Police and Human Rights: Issues


The Indian Law Institute in collaboration with the National Human Rights Commission organized Two Days Training Programme for Judicial Officers on “Human Rights: Issues and Challenges” on February 23-24, 2019 at the ILI.
Mr. Dilip Kumar, IAS, Joint Secretary, National Human Rights Commission along with other dignitaries during inaugurating the training programme
The training programme consisted of five technical sessions on various themes of Human Rights. Professor (Dr.) M.P. Singh, Visiting Professor, NLU Delhi deliberated on ‘Indian Constitution and Protection of Human Rights’ and Dr. Anurag Deep, Associate Professor, Indian Law Institute, New Delhi spoke on ‘Law of sedition in India and Human Rights Concerns’ in the first and second sessions of the training programme. Professor S.N. Singh, Former Dean, Delhi University addressed the participants on ‘Role of Judiciary in Protecting Rights of Children’ and Mr. Amod Kanth, Former DGP & Chairperson, DCPCR/ General Secretary, Prayas Juvenile Aid Centre Society spoke on ‘Role of Judiciary in Protecting Rights of Children’ in third and fourth sessions respectively. The speaker for the last session was Dr. G.K. Goswami, IPS, Joint Director CBI who deliberated on ‘Forensic Jurisprudence and Human Rights’. Dr. Jyoti Dogra Sood, Associate Professor, Indian Law Institute, New Delhi delivered a lecture on ‘Decoding the Juvenile Justice Act’ and Ms. Geeta Luthra, Advocate spoke on ‘Protection of Women from Domestic Violence and other atrocities: Facilitating Justice for Victims’ on the second day of the training programme. Professor (Dr.) G.S. Bajpai, Professor and Registrar, National Law University Delhi addressed the participants on ‘Right of Crime Victims’ and Mr. P.K. Malhotra, Former Secretary, Department of Legal Affairs, Ministry of Law & Justice, Government of India deliberated on ‘Role of Judiciary in Protection of Human Rights with special reference to Right to Bail and speedy trial’.

The Indian Law Institute in collaboration with the National Human Rights Commission organized Two Days Training Programme for Prison Officials on “Human Rights: Issues and Challenges” on January 19-20, 2019 at the Plenary Hall of the Institute. Hon'ble Mr. Justice Deepak Gupta, Judge, Supreme Court of India inaugurated the training programme and presided over the function. While delivering the inaugural address His Lordship emphasised on important issues of Human Rights.
The programme consisted of four interactive technical sessions on different themes namely: Initiatives of National Human Rights Commission in improving the conditions of Indian Prisons, National Policy on Prison Reforms and Correctional Administration, Treatment of Women Prisoners and Treatment of Their Accompanying Children vis a vis Human Rights, Rehabilitation and After Care Service of Juveniles and Youthful Offenders.

*Hon’ble Mr. Justice Deepak Gupta lighting the lamp at the inaugural session*

(iv) **One Day Training Programme for Media Personnel & Government Public Relation Officers on “Media and Human Rights: Issues and Challenges” (December 22, 2018)**

The Indian Law Institute in collaboration with the National Human Rights Commission organized a One Day Training Programme for Media Personnel and Government Public
Relation Officers on “Media and Human Rights: Issues and Challenges” on December 22, 2018 at the Plenary Hall of the Institute.

Inaugural session of the training programme

The programme consisted of four technical sessions and the speakers included Dr. Sanjay Dubey, Director (Administration & Policy Research) NHRC, Professor Pushpesh K. Pant, Dean, Northcap University, Gurugram, Haryana, Mr. Shashank Shekhar, Former Member, DCPCR and Dr. Y.S.R. Murthy, Professor and Registrar, JGU Executive Director, Centre for Human Rights Studies, Jindal Global Law School, Haryana. Certificates of participation were distributed to the fifty seven participants of the training programme.


The Indian Law Institute in collaboration with National Human Rights Commission organized Two Days Training Programme for
Hon’ble Mr. Justice Surya Kant, Chief Justice, Himachal Pradesh High Court inaugurated the training programme and presided over the function. While delivering the inaugural address His Lordship emphasised on important aspects of Human Rights. Hon’ble Mr. Justice Dilip B. Bhosale, Former Chief Justice, Allahabad High Court addressed the audience. The Two days training programme comprised of eight technical sessions that covered numerous contemporary issues on ‘Human Rights’ which were followed by detailed discussions and interactions with the participants of the training programme.

Dr. Sanjay Dubey, Director (Admn &Policy Research), NHRC deliberated on the topic “Role of NHRC in protecting Human Rights violations of Vulnerable Groups-I” and Mr. Siddharth Luthra, Senior Advocate, Supreme Court of India spoke on the topic “Criminal Justice System and Human Rights”. Shri A.K.Ganguli, Senior Advocate, Supreme Court of India spoke on the topic “Issues related to Bonded Labour” and Smt. Chhaya Sharma, DIG, NHRC deliberated on the topic “Immoral Traffic (Prevention) Act, 1956 and Role of Judicial Officers in Protection of Human Rights”.


Hon’ble Mr. Justice Surya Kant, Chief Justice, Himachal Pradesh High Court inaugurating the training programme
Speakers of the second day of the training programme included Dr. Anurag Deep and Dr. Jyoti Dogra Sood, Associate Professors, ILI. They spoke on “Criminal Justice and Human Rights with Special Reference to Burden and Standard of Proof” and “Protection of Human Rights of the Juveniles vis-à-vis the Juvenile Justice (Care and Protection of Children) Act, 2015” respectively. Professor G.S.Bajpai, Professor and Registrar, NLU Delhi deliberated on the topic “Rights of Victims” and Shri Sunil Gupta, Former Law Officer & PRO, Tihar Jail spoke on the topic “Indian Judiciary and Prison Reforms”.

(vi) One Day Training Programme for Officials Working in Juvenile Homes, Old Age Homes and Health Sector (October 6, 2018)

The Indian Law Institute in collaboration with the National Human Rights Commission have organized a One Day Training Programme for officials working in Juvenile Homes, Old Age Homes & Health Sector on “Human Rights: Issues and Challenges” on October 6, 2018 at the Plenary Hall of the Institute. Hon’ble Mr. Justice Pinaki Chandra Ghose, Member, NHRC inaugurated the training programme and presided over the function.
The programme has been designed to cover wider aspects relating to Human Rights of the Senior Citizens, Juveniles and Health Officials involved in such activities. The training programme consisted of four technical sessions covering the broad theme of the programme. The participants were addressed by experts in the field of Human Rights. Shri Amod Kanth, General Secretary, Prayas Juvenile Aid Centre Society spoke on the topic “Protection of Human Rights of Juveniles” and Mr. Vikram Srivasthava, Independent Thought, Noida interacted with the participants on “Securing the Rights of Children in need of care and protection”. Mr. Yashwant Jain, Member, NCPCR, New Delhi and Dr. Chaavi Sawhney, Associate Professor, AIIMS, New Delhi interacted on “Role of NCPCR in Protection of Child Rights with Special Reference to JJ Act and POSCO” and “Role of Health Officials in Protecting Human Rights of Juveniles and Old age Persons” respectively.

II. Training Programme for Law officers from Myanmar (May 6-13, 2018)

The Indian Law Institute organised a Training Programme for Law officers from Myanmar on various subjects i.e “Comparative Constitutional Law, Intellectual Property Rights, Cyber Law, Refugee Law, International Criminal Law’ from May 6-13, 2018. The training programme was
conducted at Rajasthan Guest House and twenty law officers from Myanmar participated in the programme.

Director, ILI, Professor Manoj Kumar Sinha formally welcomed the participants of the training programme. The six days training programme consisted of twelve sessions on important subjects of Indian law. During the Training Programme eminent speakers delivered lectures and interacted with the participants in different sessions.

C) SPECIAL LECTURES

- **Professor Emeritus, Virendra Kumar** delivered a Special Lecture on the topic “Dynamics of the Right to Privacy Its Characterization under the Indian Constitution” A Juridical Critique of the 9 Judge Bench

- **Prof. Meera Furtado**, Head of Law & Social Sciences, University of Sussex, ISC, London, UK & Secretary General, Common Wealth Legal Education Association delivered a Special Lecture on the topic “Impact of Brexit in EU & UK” on February 19, 2019.

- **Mr. P. K. Malhotra**, Secretary General, International Centre for Alternative Dispute Resolution, Former Law Secretary delivered a Special Lecture on the topic “Indian Arbitration Law” on February 01, 2019.

- **Prof. Thomas E. Nanney**, University of Missouri, Kansas City delivered a Special Lecture on “Islamic Law” on January 22, 2019.

- ILI hosted a talk on “**International Commercial and Transport Law**” by Dr. Tabetha Kurtz-Shefford, Swansea University, U.K. on January 21, 2019.

- **Professor Jeroen Varlet**, Director Peace Palace Library, International Court of Justice, delivered a Special Lecture on “November 28, 2018.

- **Niti Manthan Lecture Series**
  The Indian Law Institute in collaboration with NLU, Delhi with the support of YUVA and PRAGYA Pravah organized the Second Lecture on “**Constitutional Underpinnings for Minority Rights**” as a part of Niti Manthan Lecture Series on October 11, 2018 at the Indian Law Institute.

- **Hon’ble Mr. Justice Vineet Kothari** Judge, Madras High Court delivered a Special Lecture on “A talk on Contemporary Issues and Challenges in Indian Tax Laws” on October 3, 2018.
Panel Discussion

The Indian Law Institute organized a panel discussion on Professor Ratna Kapur’s recent book title ‘Gender, Alterity and Human Rights: Freedom in a Fishbowl’ on September 15, 2018 at the ILI. The Panel comprised of Professor Ratna Kapur, Professor Queen Mary University of London and four commentators on the books: Professor Upendra Baxi, Professor of Law in Development, University of Warwick; Professor Shohini Ghosh, Professor Jamia Millia Islamia; Professor Rajshree Chandra, Associate Professor, Janki Devi Memorial College and Professor Lakshmi Arya, Associate Professor, Auro University, Gujarat. Professor Kapur first gave an overview of the book which was followed by critical remarks of the commentators who engaged with different chapters of the book. Professor Baxi could not participate in person but shared the transcript of his comments which were read out by Ms. Latika Vashist, Assistant Professor, ILI. What followed was a delightful and engaging conversation with the audience on limits and potential of the liberal discourse of rights, the nature of contemporary feminist politics and a critical engagement with non-liberal, alternate philosophical traditions to escape the confines of liberal fishbowl.

The Indian Law Institute in collaboration with the Faculty of Law, SGT University, Gurugram, Haryana organized a lecture on “Fundamental Duties of Citizens and Indian Constitutionalism” on September 10, 2018 at the Indian Law Institute. The panelists were Ms. Pinky Anand, Additional Solicitor General of India, Mr. Parag Tripathi, Senior Advocate, Shri P.K. Malhotra, Former Law Secretary.

Niti Manthan Lecture Series
The Indian Law Institute in collaboration with NLU, Delhi with the support of YUVA and PRAGYA Pravah organized the first lecture on “Dynamics of Governance and the Role of Youth in Good Governance” as part of the Niti Manthan Lecture Series on September 7, 2018 at the Indian Law Institute. The chief guest was Hon'ble Shri Justice Banwar Singh, Retired Judge, Allahabad High Court and the keynote Speaker was Professor (Dr.) Amita Singh, Professor, Centre for the Study of Law and Governance, JNU, Delhi and chaired by Professor (Dr.) Amar Pal Singh, Professor of Law, GGSIP University, Delhi.

- **Ms. Christine Haight Farley**, Professor of Law at American University Washington College of Law delivered a Special Lecture on the topic “Non-Traditional Trademarks under U.S. Law” on May 4, 2018.

- **Professor G. Mohan Gopal**, Director, Rajiv Gandhi Institute for Contemporary Studies delivered a Special lecture on the judgment of *Dr. Subhash Kashinath Mahajan v. The State of Mahaarashtra*, 2018 (4) SCALE 661 on April 24, 2018.

**D) VISITS TO AND FROM THE INSTITUTE**

**Visit of Students**

- 61 Students from Jitendra Chauhan College of Law, Mumbai visited the Institute on March 26, 2019.

- Students from Institute of Legal Studies and Research GLA University, Mathura, Uttar Pradesh visited the Institute on March 7, 2019.

- Students from Bimal Chandra College of Law, Kandi, Murshidabad, West Bengal visited the Institute on March 7, 2019.
➤ 50 students from Modern College of Law, Mohan Nagar, Ghaziabad visited the Institute on February 27, 2019.

➤ 95 students from Indian Institute of Legal Studies, Dagapur, Siliguri, Darjeeling, WB visited the Institute on February 7, 2019.


➤ 33 students of IMS Law College, Noida visited the Institute on January 29, 2019.

➤ Dignitaries from University of Hong Kong visited the Institute on January 24, 2019.


➤ 30 students from Gujarat Law Society College, Ahmedabad, Gujarat visited the Institute on December 12, 2018.

➤ Students of Durgapur Institute of Legal Studies, Burdwan, West Bengal visited the Institute on November 27, 2018.

➤ Students of Haldia Law College, West Bengal visited the Institute on November 27, 2018.

➤ Students of Vitasta School of Law, University of Kashmir visited the Institute on November 1, 2018.
➢ Students of IMS Law College, Noida, Uttar Pradesh visited the Institute on October 31, 2018.

➢ 32 students from Department of Library and Information Science, Gauhati University Visited the Institute on October 12, 2018.

➢ 99 students from Law College Durgapur, West Burdwan Kolkata visited the Institute on October 1, 2018.

➢ 40 Students of Integrated School of Law, Ghaziabad visited the Institute on September 27, 2018.

➢ 40 Students of Mody University of Science and Technology, School of Legal Studies, Rajasthan visited the Institute on September 11, 2018.

➢ 27 (24 Students + 3 faculty) students of Indira Priyadarsini Law College, Andhra Pradesh visited the Institute on September 7, 2018.

➢ 36 Students of George School of Law, Hooghly, Kolkata visited the Institute on July 12, 2018.

➢ 40 students from IIMT Law College, IIMT University, Ganga Nagar, Meerut visited the Institute on May 9, 2018.

➢ 105 students from the University of Kashmir, Department of Law, Hazratbal, Srinagar visited the Institute on May 7, 2018.

➢ 19 students from Dr. B.R. Ambedkar Law College, Usmania University, Baghlinampally, Hyderabad visited the Institute on April 6, 2018.

E) INTERNSHIP
The Institute offered internship opportunities to the law students from various universities during April - June, 2018. Around 20 internees participated from different universities viz., National Law University, Odisha, Mody University of Science and Technology, Amity University, Bharti Vidyapeeth Pune, Central of University of South Bihar and Jindal Global Law School etc.

F) E-LEARNING CERTIFICATE COURSE

(i) IPR

E-Learning Certificate Course on IPRs was initiated by the Institute as an alternative and a complement to traditional training methods in order to make course materials accessible to large audiences throughout India. It offers new teaching methodologies, specially designed course materials, evaluation tools, tailored means of delivery, and greater accessibility. Teaching would take place in the virtual environment of the Institute’s website. A network of tutors on the panel of ILI is available to guide the students. Students and teachers can interact as often as necessary during the course, because communication takes place through email.

Anyone who has access to computer and the internet can benefit from the Institute’s e-learning programme. The syllabus is divided into four components: (i) Patents; (ii) Copyright and Neighbouring Rights; (iii) Trademarks, Geographical Indications and Domain Names; (iv) Management of IPRs. The duration of the course is three months. During the period under report, the 38th to 40th Batches (three batches) were conducted and a total number of candidates enrolled were as under:

- 41st Batch: 56 candidates
- 42nd Batch: 55 candidates
- 43rd Batch: 58 candidates

Dr. Deepa Kharb, Assistant Professor was the Coordinator of the programme.
(ii) Cyber Laws

On the lines of the e-learning course on IPR, an e-learning course of three months duration Cyber Law was introduced in the year 2008-2009. The syllabus is divided into four components: (i) Introduction to Cyber World; (ii) Legal Regime; (iii) Cyber Crime and (iv) E-Commerce and IPR in Cyber Law. During the period of the report, the 27th to 29th Batches (three batches) were conducted. The numbers of candidates enrolled for each batch were as under:

- 30th Batch: 88 candidates
- 31st Batch: 85 candidates
- 32nd Batch: 66 candidates

Ms. Arya A. Kumar, Assistant Professor was the Coordinator of the programme.

G) STATE UNIT ACTIVITIES

3rd Two Day's State Level Workshop (April 28-29, 2018)

The Indian Law Institute-Rajasthan chapter organised the 3rd two days State Level Workshop on April 28-29, 2018 at Hotel Taj Gateway, Pushkar, Ajmer, Rajasthan. The broad outline of the subjects on which intense deliberations were: Testimonial Compulsion-A Constitutional Perspective, Appreciation of Evidence-Its contours and frontiers, Overview of Prevention of Money Laundering Act, 2002 with special reference to Criminal Law, Developments in Information Technology and its use in the field of law.

_Inaugural session of the Conference_
XIII  SPECIAL EVENTS

(A)  Training Session on Mendeley: Reference Management Tool

The Indian Law Institute organised a Training Session of “Mendeley: Reference Management Tool” for the active researchers to understand the research management tools on January 29, 2019 at the ILI.

(B)  VAF (Voter Awareness Forum) Programme (January 24, 2019)

The Indian Law Institute organised a Voter Awareness Forum (VAF) Programme on January 24, 2019 for the Employees and students of ILI as per the directives of Election Commission of India.

(C)  Observance of National Unity Day

The Government of India observes October 31st all over the country as a special occasion to foster and reinforce our dedication to preserve and strengthen the unity, integrity and security of our nation, by celebrating it as Rashtriya Ekta Diwas (National Unity Day) to commemorate the Birth Anniversary of Sardar Vallabhbhai Patel.
As part of the Swachhata drive of the Government, the Swachhata Rankings of Higher Educational Institutions was conducted by the Ministry of Human Resource Development. The University Grants Commission was entrusted with the responsibility of physical verification of Higher Educational Institutions and as part of this programme, the UGC Inspection team visited the Institute on September 17, 2018 examined and verified the infrastructural facilities and the hygiene parameters of the Institute.
(E) UGC Expert Committee visit for the inclusion of the Institute in the list of Deemed Universities U/s-12 B of the UGC Act, 1956

An Expert Committee constituted by the University Grants Commission for the inclusion of the Indian Law Institute under section 12B of the UGC Act, 1956 visited the Institute from April 9-10, 2018 to examine the various Academic, Research, Infrastructural and other facilities available with the Institute.

The Committee was headed by Professor (Dr.) R.Venkata Rao, Vice Chancellor, National Law School of India University, Bangalore. Other members of the Expert Review Committee included Professor (Dr.) David Ambrose, Head, Department of Legal Studies, University of Madras, Chennai, Professor (Dr.) Sukh
Pal Singh, Vice Chancellor, Hidayatullah National Law University, Chhattisgarh and Dr. Archana Thakur, Joint Secretary, UGC, Delhi.

From L-R, Dr. Archna Thakur, Prof. A. David Ambrose, Prof. R. Venkata Rao and Prof. (Dr.) Sukh Pal Singh

The team visited different departments of the Institute including classrooms, Library, Legal Information Resource Centre (LIRC), Examination and Publication Sections, Annexe and Canteen of the Institute for a review of the facilities at the Institute. During their visit, the Committee also inspected and verified official documents regarding the infrastructure facilities, examinations, academic programmes and research activities of the Institute.

(F) World Environment Day, 2018

The World Environment Day was celebrated on the theme ‘plastic pollution’ on June 5, 2018 as a reaffirmation of national efforts towards sustainable development and mainstreaming environmental concerns in the national developmental agenda. It was observed to make people aware about the environmental issues and negative changes in environment due to human activities and encourage them to be proactive in environmental protection, to make their surroundings safe and clean. As part of the celebrations, the employees of the Institute along with the
Director and Registrar of the Institute planted trees in the premises of the Institute.

View from the World Environment Day celebrations

(G) International Yoga Day Celebrations

The International Yoga Day was celebrated at the Indian Law Institute on 21\textsuperscript{st} June, 2018. A Yoga practice session was organised under the guidance of Director, Professor Manoj Kumar Sinha in which the employees of the Institute participated and practiced Yoga activities.

Yoga Day celebrations at ILI

XIV FACULTY ACTIVITIES

Prof. (Dr.) Manoj Kumar Sinha, Director, ILI
Manoj Kumar Sinha, Director, ILI delivered a special address in two days Symposium on “Constitutional Law” jointly organised by NLIU, Bhopal and India Foundation on March 16, 2019.

Invited to Judge the Semi final round of the 18th Amity National Moot Court Competition, organised by Amity Law School, Noida on March 10, 2019.

Invited as Chief Guest in the Inaugural function of one day training programme on Human Rights, organised by Swami Vivekanand Subharti University, Meerut on March 7, 2019.

Invited to address in the Valedictory function of a National Seminar cum Workshop on the occasion of International Women’s Day” organised by Citizen’s Rights Trust, New Delhi on March 7, 2019.

Delivered a lecture on the “United Nations and Human Rights” to students of Ansal University, Gurugram on March 6, 2019.

Delivered welcome address in one day conference on “A 3-D Perspective on India and Intellectual Property” organised by IDIA, University of Pennsylvania law School and Indian Law Institute, New Delhi on March 5, 2019.

Delivered couple of lectures on “Research Methodology” to Ph.D. students of Maharashtra National Law School, Nagpur, February 27, 2019.

Invited to deliver a talk on “Emerging Issues in IPR Related Disputes” to judicial officers of Bangladesh, organised by Himachal Judicial Academy, Shimla on February 26, 2019.

Invited to address the participants of R. Gogna Memorial Lecture on “Law, Society and Collective Consciousness” at ILI, New Delhi, on February 15, 2019.


Delivered a talk to participants of Faculty Development Programme (FDP) on “Research Methodology” organised by UPES, Dehradun on January 21, 2019.

Presented a paper on “Sustainable Development Goals and Human Rights” in two day Seminar organised by The Tamil Nadu Dr. Ambedkar Law University, Chennai on December 11, 2018.

Delivered a talk on “Legal Research Methodology” to faculty members of Delhi Metropolitan Education Institute, Noida on December 4, 2018.

Chaired a session on “Trends of E-Learning and Digital Achieves” to the participants of an International Conference organised by National Law School, Delhi on November 30, 2018.
Inaugurated and addressed the participants of Faculty Development Programme (FDP) on “Legal Research” organised by NMIMS, Kirit P. Mehta, School of Law, Mumbai on November 23, 2018.

Delivered couple of lectures to the LL.M students of Central University, Tripura on November 18-19, 2018.

Delivered a talk on, “SDGs and Human Rights” to the participants of Short Term Course on Human Rights for Senior Teachers of University and colleges in Assam, organised by Gauhati University November 15, 2018.

Delivered a Special Lecture on, “Diplomatic Immunity with Special Reference to Jamal Khashoggi Case” to students of Maharashtra National Law School, Aurangabad on November 3, 2018.

Chaired a Session on “Reviewing the Procedure and Practice of the Judicial Appointment in India” organised by International Association of Constitutional Law (IACL), Jindal Global Law School and National Law University, New Delhi on November 2, 2018.

Addressed the participants of NITI MANTHAN lecture series on “Constitutional Underpinnings of Minority Rights” on October 11, 2018 at ILI, New Delhi.

Addressed the participants of NITI MANTHAN lecture series on “Dynamics of Governance and the Role of Youth in Good Governance” at ILI, New Delhi on September 7, 2018.

Invited as the main speaker in an Induction programme organised by Institute of Management Studies, Noida Uttar Pradesh on August 25, 2018.

Invited as Chief Guest for the inaugural ceremony of Annual Orientation Programme 2018 organised by Asian Law College, Noida, Uttar Pradesh on August 18, 2018.

Invited as a Chief Guest to inaugurate the 7th Conference on ‘International Humanitarian Law & Refugee Laws’ organised by Nirma University, Ahmedabad, Gujarat and International Committee of the Red Cross on August 8, 2018.

Delivered a talk on “Refugee Rights and IHL” to the participants of Summer course, organised by Llyod Law college, Greater Noida on June 21, 2018.

Delivered Valedictory address to government officials on “Human Rights: National and International Perspectives” organised by LNJL National Institute of Criminology and Forensic Science, Rohini on June 8, 2018.

Invited to Chair a session on “River Diversion and Ethnic Contestation,” in SAARC Law Conclave on Trans-boundary Water Conflicts in South Asia Towards “water for peace” organised by Indian Institute of Legal Studies, Siliguri on April 29, 2018.

Delivered a talk to the faculty and students of Amity Law School on “International Law” Kolkata on April 27, 2018.
Delivered a talk on “Humanitarian Action and Services: Prospects & Challenges” to the participants of three day Teachers Training Programme on ‘Humanitarian Issues in Emergencies’, organised by School of Legal Studies, Cochin University & the International Committee of the Red Cross, Kochi on April 19, 2018.

Invited as Guest of Honour on the occasion of 127 Birth Anniversary of Dr. Bhim Rao Ambedkar to address participants on “the Rule of Law and the Role of Dr. Bhim Rao Ambedkar in Nation Building” organised by the University of Delhi on April 14, 2018.

Invited to deliver the valedictory address to the participants of ICSSR Comprehensive workshop on Contemporary Developments in Social Science Research, organised by GGSIU university, New Delhi on April 12, 2018.

Invited as Chief Guest in the valedictory function to distribute prize to the participants of National Youth Parliament Competition ‘Rastraniti - 2018’ organised by IMS Unison, Dehradun, April 7, 2018.

Invited as the Guest of Honour to address the participants of National seminar on “Combating Sexual Harassment at Workplace” organised by Amity Law School, Delhi, April 6, 2018.

Invited as the Guest of Honour in the 3rd National Mort Court Competition on “Honour Killing” organised by SGT University, on April 5, 2018.

Delivered lectures on “Detention in Armed Conflict” and “IHL and Terrorism” to the participants of 31st South Asian Teaching Session
(SATS), organised by the International Committee of the Red Cross (ICRC), Kathmandu on April 3, 2018 (April 1-7, 2018).

Prof. (Dr.) S. Sivakumar, Professor of Law

- Prof. (Dr.) S. Sivakumar, introduced the theme in the Colloquium on Commonwealth Comparative Constitutional and Public Law in February, 2019.

- Delivered introductory address in Prof. N.R.Madhava Menon SAARC Law Mooting Competition and Students Conference in February, 2019.


- Delivered introductory address in Prof. N.R.Madhava Menon SAARC Law Moot National Round 2018 at Lloyd Law College, Greater Noida in October, 2018.


- Introduced the theme Comparative Constitutional Law Teaching in Commonwealth Regional Conference 2018 organized by the Commonwealth Legal Education Association at Mody University of Science and Technology, Lakshmangarh in September, 2018.

Prof. Furqan Ahmad, Professor of Law
Furqan Ahmad, Professor, ILI delivered Lecture on Methodology of Law Reform under Islamic Law in Department of Law, Prestige Institute of Management and Research, Indore on March 9, 2019. He also represented ILI in National Teachers Training Program organized by NALSAR held on March 16 & 17, 2019.

Invited to deliver a lecture on the topic “Rhetoric Law of Divorce and Gender Inequality in Islam” for LL.M in Access to Justice students at School of Law, Rights and Constitutional Governance, Tata Institute of Social Sciences, Mumbai on December 28, 2018.


Guest speaker in a training Programme on "Land Acquisition in Hydro Power Development & Judicial Scrutiny" organised on April 5-6, 2018 at Satluj Jal Vidyut Nigam, Shimla under GNLU-SJVN Fellowship on Hydro Power Development and Environment Law and Rehabilitation & Resettlement Laws.

Dr. Anurag Deep, Associate Professor

Anurag Deep, Associate Professor ILI, coordinated a National Seminar on “Children of Incarcerated Parents” on March 27, 2019 at the Indian Law Institute.

Delivered a lecture on ‘Deconstructing Criminal Law - Recent Developments on Section 377 and 497 of IPC’ on February 28 and March 1, 2019 at Faculty of Law, Nirma University, Ahmadabad.
Delivered a lecture on ‘Rule of law and the Supreme Court’ in HRDC (Academic Staff College), JNU, New Delhi on February 6, 2019.


Delivered a lecture as a resource person on ‘Rule of law’ in Haryana Institute of Public Administration Gurugram on January 16, 2019.


Delivered a lecture on the topic “Freedom of speech and Contemporary developments,” at Centre for Professional Development in Higher Education (CPDHE), UGC-HRDC, University of Delhi, Refresher Course in Contemporary Issues of the World on December 1, 2018.


Invited to deliver a lecture on the topic “Democracy and the Supreme Court in India” in the orientation course conducted by HRDC, JNU, New Delhi on October 25, 2018.

Invited to submit a capsule on "Custodial Justice" under Massive open online courses (MOOCS) at SWAYAM (indigenous platform of the MHRD, Govt of India), at National Law University, Delhi which was recorded and uploaded.

Dr. Jyoti Dogra Sood, Associate Professor

Dr. Jyoti Dogra Sood, Associate Professor, ILI gave an overview of the International and Domestic Laws regarding Children to the newly appointed Chairpersons and members of Child Welfare Committees and member social worker, JJBs in a training programme conducted by Delhi Judicial Academy on March 16, 2019.

Delivered a lecture on the topic "Decoding the Juvenile Justice Act" to District Judges and Judicial Officers in a Two days training programme organized by National Human Rights Commission in collaboration with the Indian Law Institute on February 23, 2019.

Invited to chair a technical session in One day National Seminar on Law and Socio-Economic Transformation by Department of Laws, Punjab University on February 16, 2019.


Invited as a session speaker by AIWEFA on the topic "Laws for Protection of Elderly" in a two-day National Seminar on November 1, 2018 at Lady Irwin College, Delhi.

Delivered a lecture on "Internally displaced persons" to the Delegation of Judicial officers from Republic of the Union of the Myanmar in a training programme on May 12, 2018 conducted by the Indian Law Institute.

Invited as a panelist in a national Seminar on Combating Sexual Harassment at workplace and she chaired a session on “Gaps between Organizational Practice and prevalence of sexual harassment at workplace”, organized by Internal Committee, Amity Law School, Delhi on April 6, 2018.

Arya A. Kumar, Assistant Professor


Delivered a lecture to the Delegation of Judicial officers from Republic of the Union of the Myanmar on ‘Indian Constitution and Gender Perspective’ on May 7, 2018.

Dr. Deepa Kharb, Assistant Professor

Deepa Kharb, Assistant Professor, ILI delivered a Lecture to the Delegation of Judicial officers from Republic of the Union of the Myanmar on ‘Recent Judicial Trends in Enforcement of IPR’ on May 10, 2018.

Latika Vashist, Assistant Professor

Latika Vashist, Assistant Professor, ILI was the faculty coordinator of the panel discussion on Ratna Kapur’s book, *Gender, Alterity and Human Rights: Freedom in a Fishbowl* organised on September 15, 2018 at the Indian Law Institute.


Delivered a special lecture on “Gender and the Constitution” at Motilal Nehru College (Evening), University of Delhi on April 12, 2018.

**XV STAFF ACTIVITIES**

**Training Programme/ Workshop/ Others**

- **Ms. Gunjan Jain**, Assistant Librarian, ILI participated in UGC- Sponsored Short Term Course on MOOCs, E-Content Development and Open Educational Resource from CPDHE (UGC- HRDC), University of Delhi, Delhi from March 13 to 19, 2019. She also presented a paper titled *Academic Library Portal: A Gateway for Modern Age Libraries* in the International Conference on “Intellectual Property Rights: Digital Transformation” held on March 27-29, 2019, at Multipurpose Hall, Sanskruti Bhavan, Directorate of Art & Culture, Patto, Panaji, Goa.

- **Ms. Sonam Singh**, Library Superintendent, ILI, participated in 6th International Conference of Asian Special Libraries (ICoASL 2019) on

- **Mr. Ambuj Kumar Saxena**, Technical Assistant, ILI, attended a one day workshop on Data Capture Format (DCF) and Teacher Information Format (TIF) at Galib Hall, Scope Complex, Lodhi Road, New Delhi on February 8, 2019.

- **Dr. A.K. Verma, Deputy Registrar, ILI and Mr. Ashish Bawa, Chief Accountant, ILI** participated in the “National Workshop on Management of University Administration - A Training Programme for University Administrators” held at Tezpur University, Assam from February 6-8, 2019.

- **Gunjan Jain**, Assistant Librarian, ILI participated in the Advanced Training Programme on Shodhganga from December 26-28, 2018 organized by INFLIBNET, Gandhinagar, Gujarat.

- **Bhoopendra Singh**, Computer System Administrator, ILI, participated in a National Workshop on ‘Emerging Trend in Information Technology in University Management’ organized by ICFAI, University Tripura on December 1-3, 2018. He also delivered a Lecture on the “Role of Cyber Security and Cyber Crime” at Gandhigram Rural Institute, Dindigul, Tamilnadu on December 9, 2018.

- **Shreenibas Chandra Prusty**, Registrar, ILI participated in a National Workshop on ‘Emerging Trends in Information Technology in University Management’ organized by ICFAI, University Tripura on December 1-3, 2018.
• **Ms. Sonam Singh**, Library Superintendent, ILI was nominated as the Member Secretary in the Awards and Honours Committee in the “International Conference on Digital Transformation: Preservation, Policy & Privacy” (ICDT) organized by National Law University, Delhi in association with Indian Law Institute, New Delhi, National Law Institute University, Bhopal, Rajiv Gandhi National University of Law, Punjab and The Energy Research Institute at National Law University, Delhi campus on November 29- December 1, 2018.

• **Mr Sanjeev Kumar**, Library Assistant, participated as rapporteur in the ICDT held at National Law University Campus from November 29 - December 1, 2018.

• **Ms. Jyoti Dargan**, Assistant Controller of Examinations, ILI attended the National Workshop on “Examination Reforms in Higher Education” organized by Integral University, Lucknow in collaboration with Association of Indian Universities, Delhi at Integral University, Lucknow from October 8-10, 2018.

• **Staff members from ILI library** participated in Librarian Leadership Summit-2018 at Symbiosis Law School, Noida on September 15, 2018.

• **Ms. Sonam Singh**, Library Superintendent & **Mr. Sanjeev Kumar**, Library Assistant participated in the ‘International Seminar on Scholarly Writing and Publication’ jointly organised by NLU, Delhi, NLIU, Bhopal and RGNUL, Patiala at National Law University, Delhi on August 27, 2018.

• **Gunjan Jain**, Assistant Librarian attended Orientation Programme held from June 8, 2018 to July 6, 2018 at CPDHE (UGC-HRDC), Academic Research Centre Building, University of Delhi, Delhi-110007.
• **Bhoopendra Singh**, Computer System Administrator, ILI attended two days Workshop on "Certified Cyber Security Professional" organised by the National Cyber Safety and Security Standard from June 23-24, 2018 at Raja Rajeshwari Medical College Bangalore.

**XVI FORTHCOMING ACTIVITIES**

**LL.M and PG Diploma Examinations**

The examinations for PG Diploma courses will start in the month of April 2019 and the semester end LL.M examinations are scheduled to commence from May 2019.

**Publications on the Anvil**

- **Journal of the Indian Law Institute** (JILI)
  - Vol. 61 (2) (April-June 2019)
  - Vol. 61 (3) (July-Sep. 2019)
  - Vol. 61 (4) (Oct-Dec 2019)
  - Vol. 62 (1) (Jan-Mar 2020)

- **ILI Newsletter**
  - Vol. XXI No. 2 (April - June 2019)
  - Vol. XXI No. 3 (July - Sept. 2019)
  - Vol. XXII No. 1 (Jan. - March 2020)

- **Annual Survey of India Law** - 2018

- **Index to Indian Legal Periodicals** - 2017 & 2018
Books:
- The book titled “Dispelling Rhetorics: Law of Divorce and Gender Inequality” in Islam edited by Professor Manoj Kumar Sinha & Professor Furqan Ahmad
- Right to Bail Law
- Violence and Justice
- Legal Research and Writing : New Perspectives
- Human Rights of the Special Groups

Admissions

Admission process for Ph.D/LL.M./Post Graduate Diploma Courses (2019-2020 batches) will begin from May 1, 2019 onwards.

Admission Test for Ph.D. & LL.M.

As approved by the Academic Council admission test to the LL.M. and Ph.D. Programme for the session 2019-2020 will be conducted on 08.06.2019 at Institute premises.
Indian Law Institute will organize a Workshop on “Methodology of Muslim Law Reform and the Role of Islamic Jurist” on May 01, 2019.

Indian Law Institute in collaboration with Human Rights and Business Academy (HURBA) will organize Summer Course on “Business and Human Rights” from July 3rd to 8th, 2019” followed by an International Conference on “Promoting Responsible Business Conduct : Analyzing Regulatory Tools Employed by States” in collaboration with HURBA and OXFAM India.

Indian Law Institute will organize a Training Programme for Judicial Officers from Nepal from August 26-28, 2019.

Indian Law Institute will organize a The World Environment Day on June 5, 2019.

Indian Law Institute will organize a The International Yoga Day on 21st June, 2019.

Ministry of Human Resource Development, Government of India has launched “Swachh Campus” Ranking Program. Inspection Team visits the Institute on September 02, 2019 to inspect the Institute’s cleanliness.
OUTREACH PROGRAMMES (NHRC)

The Indian Law Institute has signed a MoU with National Human Rights Commission (NHRC) to conduct various Training Programme (2019-20). The details of the same are summarized as under:

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Activity</th>
<th>Proposed Month</th>
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<tbody>
<tr>
<td>1</td>
<td>One (One Day) Training Programme for Different Functionaries (Juvenile Homes, Old Age Homes, Health Officials)</td>
<td>August 2019</td>
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<tr>
<td>2</td>
<td>One (Two Day) Training Programme for First Class Judicial Magistrates</td>
<td>October 2019</td>
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<tr>
<td>3</td>
<td>One (Two Day) Training Programme for Police Personnel</td>
<td>November 2019</td>
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<tr>
<td>4</td>
<td>One (Two Day) Training Programme for Judiciary</td>
<td>January 2020</td>
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<tr>
<td>5</td>
<td>One (Two Day) Training Programme for Prison Personnel</td>
<td>February 2020</td>
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<tr>
<td>6</td>
<td>One (One Day) Training Programme for Media Personnel</td>
<td>March 2020</td>
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</tbody>
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Proposed Infrastructure Development

The Institute is planning the following infrastructure & IT development work:

- Renovation of Water Tanks, Server Room
- Installation of Fire Fighting System and Solar Energy System
- Procurement of Storage Area Network (SAN) and its assisted Devices.
- Procurement of Video Conferencing System and PA System for Plenary Hall.
- Restructuring of Institute LAN and Wi-Fi Network.
- Proposal for Procurement of Customised Campus Management Software.